
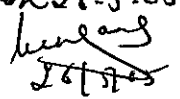


ial of ler	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
2.	25.5.2005	<p data-bbox="305 389 1153 808">Heard Mr. A. Moulik, learned Senior Counsel assisted by Mr. N. G. Sherpa, learned counsel for the accused/petitioner and Mr. J. B. Pradhan, learned Public Prosecutor assisted by Mr. Karma Thinlay, learned Assistant Govt. Advocate for the State – respondent.</p> <p data-bbox="305 847 1153 1793">At the very outset, the learned Public Prosecutor submitted that charge-sheet has already been filed in this case on 3.5.2005 and, as such, the only apprehension of the prosecution is that, if bail is granted to the accused/petitioner at this stage, he might jump bail and not face trial. However, the learned Public Prosecutor fairly conceded that if bail is allowed to the accused/petitioner, subject to the condition that he will not leave the State without the permission of the trial court, the State will have no objection. Mr. A. Moulik has also no objection to abide by any such condition as may be imposed by the Court in the circumstances of the case.</p> <p data-bbox="305 1833 1153 2178">In view of the above and in view of the fact that charge-sheet has already been filed in the case the bail application is allowed subject to the condition that the accused/petitioner shall not leave Sikkim without obtaining prior permission from the trial</p>	

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		<p>Court, i.e., the Court of the Chief Judicial Magistrate (South & West) at Namchi. Accordingly, the accused/petitioner may be admitted to bail on his furnishing bail bond in the sum of Rs.25,000/- (Rupees twenty five thousand) only, with one surety of the like amount to the satisfaction of the learned Chief Judicial Magistrate (South & West) at Namchi.</p> <p>The bail application accordingly stands disposed of.</p> <p>A copy of this order may be sent to the concerned Court for information and compliance.</p> <p style="text-align: center;">  (A. P. Subba) <u>Judge</u> </p>	<p>A Copy of Order forwarded to CJM S & W. on 26-5-05. </p>

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